

**IN THE CUSTOMS, EXCISE AND SERVICE TAX
APPELLATE TRIBUNAL, NEW DELHI
PRINCIPAL BENCH, COURT NO. I**

Excise Appeal No. 1046 - 1047 /2011

[Arising out of Order-in-Appeal No. 460-461/Appeal/IND/2010
dated 28.12.2010 passed by the Commissioner of Central Excise &
Customs (Appeals), Indore]

**M/s. Segan Fibres (P) Ltd.
Sohan Lal Parekh**

Appellant,

Vs.

**Commissioner of Central Excise
Indore**

Respondent

Appearance:

None for the Appellants

Shri R K Mishra, AR for the Respondent

CORAM:

Hon'ble Mr. Justice (Dr.) Satish Chandra, President

Hon'ble Mr. V. Padmanabhan, Member (Technical)

Date of Hearing/ Decision: 17.07.2017

FINAL ORDER NO. 55298-55299 /2017

Per: Justice (Dr.) Satish Chandra:

Neither anybody appeared on behalf of the appellants nor any
adjournment application is filed. It shows that appellant-assessee is not
interested to pursue the appeals.

2. It may be mentioned that as per the maxim VIAILATIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT, law helps those who are vigilant and not those who go to sleep.

3. In view of above, appeals are dismissed for default.

(Dictated and pronounced in the open court)

(V. Padmanabhan)
Member (Technical)

(Justice (Dr.) Satish Chandra)
President

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